

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

**LOK SABHA
UNSTARRED QUESTION NO. 2953**

TO BE ANSWERED ON WEDNESDAY, THE 11.03.2020

High Court Benches in UP

†2953. SHRI BHANU PRATAP SINGH VERMA:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government has formulated any proposal to make the legal system strong and easily available in the country and if so, the details thereof;
- (b) whether the Government has sanctioned a new bench of Allahabad High Court in Uttar Pradesh;
- (c) if so, the action taken so far in this regard; and
- (d) whether the Government has any scheme to increase the number of benches of High Courts particularly in Uttar Pradesh which is most populous State where people have to travel a long distance to have hearing of their pending cases in the concerned High Court and if so, the details thereof?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI RAVI SHANKAR PRASAD)

(a): The Government has set up a National Mission for Justice Delivery and Legal Reforms in August, 2011 with the twin objectives of increasing access to reduce delays and arrears in the system and enhancing accountability through structural changes and by setting performance standards and capacities. The Mission has been pursuing a co-ordinated approach for phased liquidation of arrears and pendency in judicial administration, which, *inter-alia*, involves better infrastructure for courts including computerisation, increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases and emphasis on human resource development.

(b): No Sir.

(c): Does not arise.

(d): No Sir. High Court Benches, at a place other than its Principal seat are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No.379 of 2000 and after due consideration of a complete proposal from the State Government incorporating readiness to provide infrastructure and meet the expenditure, alongwith the consent of the Chief Justice of the concerned High Court and the consent of the Governor of the concerned State.

At present, no complete proposal from the State Government of Uttar Pradesh, regarding setting up of a Bench of the High Court is pending with the Government.
